

**Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi-110 011**

Policy Circular No. 99(RE-08)/2004-2009 Dated: 11th August, 2009

To

All Regional Authorities,

Sub: Advance Authorization – Export of SCOMET items – clarification regarding.

Reference is invited to para 4.1.13 of Foreign Trade Policy. It is hereby clarified that in case of applications for Advance Authorisation where export item is a SCOMET item, and where the applicant so requests, Advance Authorisation may be issued prior to issue of SCOMET licence, subject to the following condition :-

“In case SCOMET licence is not granted within four (4) months of the issue of the Advance Authorisation, then the exporter would pay customs duty and applicable interest on the imported goods and thereafter close the Advance Authorisation. This condition would be incorporated in the Advance Authorisation. The applicant would also give an LUT in this regard.”

2. The above would be in supercession of Para III (1) (c) of the minutes of the Port Officers’ Meeting dated 25.11.2008. Provision regarding EOP as contained in the minutes would, however, remain applicable.

3. This issues with the approval of the Director General of Foreign Trade.

Sd/-
(Vibha Bhalla)
Joint Director General of Foreign Trade

(Issued from File No.01/91/180/596/AM10/Export Cell)